



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.060/00666/2020
 Decided on: 23.09.2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Robin Paul aged about 35 years S/o Sh. Prem Paul, resident of H. No. 396, Village Bhisiana, Distt. Bathinda (PB), PIN-151201.

... Applicant

(BY: MR. VINEY KUMAR PANDEY, ADVOCATE)

Versus

1. Union of India through Ministry of Defence, through its Defence Secretary, South Block, New Delhi-110011.
2. Air Officer Incharge, Personnel, Air Headquarter, Vayu Bhawan, New Delhi-110010.
3. The Officer Incharge, Air Headquarters (SP), Directorate of Air Veterans, Subroto Park, new Delhi-110010.
4. The Air Officer Commanding, 34 Wing, Air Force, C/o 56 APO, PIN-936834.

.....Respondents



ORDER (ORAL)
HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. The applicant has approached this Tribunal, inter-alia, for issuance of direction to the respondents to consider and grant him appointment on compassionate grounds which was declined only on the ground that he is married, which according to learned counsel is illegal. The applicant has already submitted a representation dated 19.2.2020 (Annexure A-7) to the respondents for grant of indicated relief, which is yet to see the light of the day.

3. Learned counsel for the applicant submitted that the applicant would be satisfied if the O.A. is disposed of by issuance of direction to the respondents to consider and take a decision on the pending representation within some time bound manner.

4. In the wake of the aforesaid factual scenario, I dispose of this O.A. with a direction to the competent authority amongst the respondents to consider and decide the indicated representation by passing a reasoned and speaking order thereon, within a period of two months from the date of receipt of a copy of this order. The disposal of the O.A. may not be construed to

mean expression of any opinion on the merits of the case. No costs.



**(SANJEEV KAUSHIK)
MEMBER (J)**

Place: Chandigarh
Dated: 23.09.2020

HC*